

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P No. (IB)-43(PB)/2017
C. A No.

CORAM:

SH. R. VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2017**

NAME OF THE COMPANY : M/S. Enviro International Corporation
V/s.
M/s. Gold Plus Glass Industry Ltd.


**SECTION OF THE COMPANIES ACT: u/s 9 of the insolvency and bankruptcy code
2016**

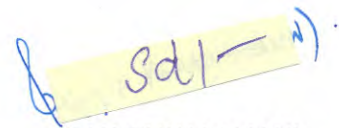
S.NO. NAME DESIGNATION ORDER REPRESENTATION SIGNATURE

ORDER

Learned counsel for the petitioner as well as respondent are present. In relation to the petition, it is noticed that the ledger accounts of the respondent have not been filed disclosing the payment made and the balance due from the corporate debtor/respondent. In relation to the respondent. Time is sought to file the response in regard to the petition, if any. The defect in the petition of non-filing the statement of accounts be cured on or before 17.04.2017. Further, 4 days time is granted to respondent till its reply, if any, with an advance copy to be given to the counsel for the petitioner.

Post the matter on 17.04.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Vineet
12.04.2017